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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD

Shri Bhanu Pratap Singh aged about 41 years S/O Sri L.P.Singh, R/O 145, b/4 Katju Nagar, Allahabad.

Applicant.

By Advocate Shri B.P.Srivastava Shri R.K.Pandey

Versus

Union of India & Ors.

Respondents.

Coram:

Hon'ble Mr. T.L. Verma, Member-J

DRDER

Heard Shri B.P.Srivastava, learned counsel for the applicant on admission.

the order dated 21.10.1994 whereby the applicant has been transferred from the office of the Temporary Division—Magh Mela P.W.D. Allahabad to the office of Executive Engineer Flood Works Division Allahabad. Shri B.P.Srivastan learned counsel for the applicant has assailed the interpret of transfer on the ground of malafide. In support of this contention, he stated that the applicant has been transferred twice within a period of 4 months. He was earlier transferred from Mirzapur to Allahabad and the reafter, by the impugned order, he has been transferred from the office of the Temporary Division—I Magh Mela to the office of the Executive Engineer Flood Works Division. This, by itself, according to him, was an

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evidence of malafide. The first transfer from

Mirzapur to Allahabad, it is admitted, was made on

the request of the applicant himself. The second

transfer which is impugned in this application, is

infact, cannot be turned as transfer in the strict sense

of the term because the applicant has been moved from

one office to the another office in the same town. This

being so, I am satisfied that neither malafide can be

inferred from this transfer nor any right of the applicant

can be applicated. That being so, I find no merit

in this application and the same is dismissed in

limine.

Then member-J

/jw/

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